

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.103  
CP(IB) 587 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Shrimali Industries Pvt Ltd  
V/s  
KRN Alloys Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 05/01/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Monaal Davawala, Ld. Adv a/w  
Mr. Yuvraj Thakore, Ld. Adv.  
For the Respondent : Mr. Devashish K Trivedi, Ld. Adv.

**ORDER**

The matter was taken up for hearing at 10:55 a.m. Learned Proxy Counsel, Mr. Yuvraj Thakore appears and seeks a pass over in the matter. Learned Counsel for the Respondent, Mr. Devashish Trivedi, has no objection for the same. The matter will be taken at the end of the list.

Matter is again taken up for hearing.

Since additional documents have been filed along with the written submissions filed by the respondent under Dairy No. 2863 on 30.05.2022, the written submissions has to be read without any additional documents attached with given submissions. At this stage, learned counsel for the respondent starts interrupting the order which is being dictated by the Bench which is not appreciated.

We have heard both the counsels and perused the record.

**The order is reserved.**

-Sd-

**SAMEER KAKAR  
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**